

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
HYDERABAD**

REGIONAL BENCH - COURT NO. - I

Service Tax Appeal No. 25506 of 2013

(Arising out of **Order-in-Appeal** No.67/2012 (V-II) ST dated 30.11.2012 passed by
Commissioner of Customs, Central Excise & Service Tax, Visakhapatnam)

**Commissioner of Central Excise
& Service Tax
Visakhapatnam - II**
Port Area, Visakhapatnam,
Andhra Pradesh – 530 035.

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APPELLANT

VERSUS

Srinivasa Industries
Valasapakala, Kakinada,
East Godavari,
Andhra Pradesh – 533 005.

..

RESPONDENT

APPEARANCE:

Shri A. Rangadham, Authorized Representative for the Appellant.
Shri D.V. Subba Rao, Advocate for the Respondent.

**CORAM: HON'BLE Mr. A.K. JYOTISHI, MEMBER (TECHNICAL)
HON'BLE Mr. ANGAD PRASAD, MEMBER (JUDICIAL)**

FINAL ORDER No. A/30577/2025

Date of Hearing: 08.12.2025
Date of Decision: 08.12.2025

[ORDER PER: A.K. JYOTISHI]

Learned AR informs that in this case, in terms of the guidelines issued vide Circular No. CBIC-160390/20/2024-JC-CBEC dated 06.08.2024, the Department is not intending to pursue the appeal filed by them any further and are accordingly, requesting for withdrawal of the appeal on account of low revenue.

2. Learned Advocate for respondent has no objection.

3. In view of the above, appeal is disposed of as withdrawn on account of low revenue involvement.

(Dictated and pronounced in open court)

**(A.K. JYOTISHI)
MEMBER (TECHNICAL)**

**(ANGAD PRASAD)
MEMBER (JUDICIAL)**